

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).11439-11440/2019

(Arising out of impugned final judgment and order dated 06-03-2019 in CN No. 444/2004 06-03-2019 in MS No. 35079/2018 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SUKHDEO SINGH

Petitioner(s)

VERSUS

SOHAN LAL & ORS.

Respondent(s)

(IA No. 153126/2019 - APPLICATION FOR SUBSTITUTION
IA No. 153127/2019 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 74106/2019 - EXEMPTION FROM FILING O.T.)

Date : 31-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Sudhir Naagar, AOR
Mr. Mohit Singh, Adv.
Mr. Roop Chaudhary, Adv.

For Respondent(s) Mr. Dushyant Parashar, AOR
Mr. Dinesh Pandey, Adv.
Mr. Manu Parashar, Adv.
Mrs. Neha Shanker, Adv.

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Ms. Shweta Yadav, Adv.
Mr. Vinayak Mohan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The petitioner shall take appropriate steps to serve the unserved respondents as also the legal heirs of the deceased respondent within a period of four weeks.

List on 03.01.2024.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)